IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION) IN THE MATTER OF COMPANIES ACT, 1956

AND

IN THE MATTER OF M/S NAFTOGAZ INDIA (P) LTD (IN PROV. LIQUIDATION) C.P. NO.128/2011

SALE-NOTICE / HAND BILL

- Sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS" are invited for sale of RCC Mattresses of the above said company lying at Pipav Port-Gujrat Pipav Port Ltd., Rajula, Gujrat
- 2. Inspection of the above RCC Mattresses to the prospective bidders will be given on 27/01/14 between 11.00 A.M to 4.00 P.M..
- 3. The tenders should reach the office of the Registrar(Company), Room No. 8-A, Basement, High Court of Delhi, Sher Shah Suri Mar, New Delhi on or before 6-02-2014 2.00 P.M.in sealed covers marked "Offer for purchase of RCC Mattresses in the matter of M/s Naftogaz India (P) Ltd (In Provisional Liqn)" mentioning "C.P. No. 128/2011 and Date of Opening of Tender 6-2-2014" accompanied with a Demand Draft or Pay Order drawn in favour of Official Liquidator, payable at New Delhi towards earnest money as given under.

Name of the	Asset	Location	Reserve	EMD (In	DATE OF	DATE
Company			Prive(In	Rs)	INSPECTI	OF
			Rs.)		ON	OPENING
						TENDER
M/S	371 RCC	Pipav Port-	7.20	1,80,000/-	27/01/14	_6-02-2014
NAFTOGAZ	MATTRE	Gujrat Pipav	LACS		2	
INDIA PVT.	SSES	Port Ltd.,			- O 1	
LTD.(IN PROV.		Rajula, Gujrat			128/01/14	
LIQUIDATION)					,	
IN C.P. NO.						
128/2011						

4. The tenders will be opened on 6-02-2014 before the Hon'ble Company Judge in Court No. 11, High Court of Delhi, New Delhi in the presence of such tenderers who may like to be present at that time.

The detailed information and copy of "terms and conditions of sale may be downloaded from the following website of Official Liquidator and the same cane also be collected from the office of the undersigned on any working day 10.00 a.m. to 5.00 p.m.

The abovesaid information is also available on the following websites: www.delhiol.com, www.delhihighcourt.nic.in www.mca.gov.in

Place: New Delhi

Date :

OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
8TH FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110003

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION)

TERMS AND CONDITIONS OF SALE

IN THE MATTER OF VARIOUS COMPANIES

- 1 That the property in question of the above said company will be sold by inviting sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS".
- 2 That the intending purchaser will be allowed inspection of property in order to verify its area and present conditions etc.
- 3 That before submitting their tenders the tenderers should satisfy themselves about the area, title and other related issues of the property in question from the concerned authority and later on no objection of any kind in this regard shall be entertained by the Hon'ble Court. Only such title or interest in the properties as the company (In Liqn.) possess on the date of sale and subject to all equities and other conditions on which they are held will be sold.
- 4 That the tenders unaccompanied with a Demand Draft/Pay Order for the amount of earnest money in favour of the Official Liquidator shall not be accepted/considered.
- 5 That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
- 6 That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
- 7 That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (excluding earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.
- 8 That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.

- 9 That the Hon'ble Court reserves that right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
- 10 That after the submission of the tender, the tenderer will not be permitted to withdraw the offer until the sale is finalized by the Hon'ble Court. In case of withdraws from the sale, the entire earnest money shall stand forfeited.
- 11 That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount (excluding earnest money) is deposited by the highest bidder.
- 12 That in case the successful tenderer/bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be offered by the Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money shall also be forfeited.

13 No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.

DATE: 7.1.2014

PLACE:NEW DELHI

(S.B.GAUTAM)
OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION) IN THE MATTER OF COMPANIES ACT, 1956

AND

IN THE MATTER OF M/S NAFTOGAZ INDIA (P) LTD (IN PROV. LIQUIDATION) C.P. NO.128/2011

SALE-NOTICE / HAND BILL

- Sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS" are invited for sale of RCC Mattresses of the above said company lying at Pipav Port-Gujrat Pipav Port Ltd., Rajula, Gujrat
- 2. Inspection of the above RCC Mattresses to the prospective bidders will be given on 27/01/14 between 11.00 A.M to 4.00 P.M..
- 3. The tenders should reach the office of the Registrar(Company), Room No. 8-A, Basement, High Court of Delhi, Sher Shah Suri Mar, New Delhi on or before 6-02-2014 2.00 P.M.in sealed covers marked "Offer for purchase of RCC Mattresses in the matter of M/s Naftogaz India (P) Ltd (In Provisional Liqn)" mentioning "C.P. No. 128/2011 and Date of Opening of Tender 6-2-2014" accompanied with a Demand Draft or Pay Order drawn in favour of Official Liquidator, payable at New Delhi towards earnest money as given under.

Name of the	Asset	Location	Reserve	EMD (In	DATE OF	DATE
Company			Prive(In	Rs)	INSPECTI	OF
			Rs.)		ON	OPENING
			ĺ			TENDER
M/S	371 RCC	Pipav Port-	7.20	1,80,000/-	27/01/14	6-02-2014
NAFTOGAZ	MATTRE	Gujrat Pipav	LACS		1	
INDIA PVT.	SSES	Port Ltd.,				
LTD.(IN PROV.		Rajula, Gujrat			28/01/14	1
LIQUIDATION)						
IN C.P. NO.						
128/2011						

4. The tenders will be opened on 6-02-2014 before the Hon'ble Company Judge in Court No. 11, High Court of Delhi, New Delhi in the presence of such tenderers who may like to be present at that time.

The detailed information and copy of "terms and conditions of sale may be downloaded from the following website of Official Liquidator and the same cane also be collected from the office of the undersigned on any working day 10.00 a.m. to 5.00 p.m.

The abovesaid information is also available on the following websites:

www.delhiol.com, www.delhihighcourt.nic.in www.mca.gov.in

Place:

New Delhi

Date

OFFICIAL LIQUIDATOR
HIGH COURT OF DELHI
8TH FLOOR, LOK NAYAK BHAWAN,
KHAN MARKET, NEW DELHI-110003

IN THE HIGH COURT OF DELHI AT NEW DELHI (ORIGINAL JURISDICTION)

TERMS AND CONDITIONS OF SALE

IN THE MATTER OF VARIOUS COMPANIES

- 1 That the property in question of the above said company will be sold by inviting sealed tenders on "AS IS WHERE IS AND WHATEVER THERE IS BASIS".
- 2 That the intending purchaser will be allowed inspection of property in order to verify its area and present conditions etc.
- 3 That before submitting their tenders the tenderers should satisfy themselves about the area, title and other related issues of the property in question from the concerned authority and later on no objection of any kind in this regard shall be entertained by the Hon'ble Court. Only such title or interest in the properties as the company (In Liqn.) possess on the date of sale and subject to all equities and other conditions on which they are held will be sold.
- 4 That the tenders unaccompanied with a Demand Draft/Pay Order for the amount of earnest money in favour of the Official Liquidator shall not be accepted/considered.
- 5 That incomplete offers and containing terms and conditions of any kind are liable to be rejected. The sale will be subject to confirmation by the Hon'ble High Court of Delhi.
- 6 That the sealed tenders will be opened before the Hon'ble Company Judge in Chamber (Court No. 11) Delhi High Court in the presence of such tenderers who may like to be present there at that time. The tenderers will be given chance to bid amongst themselves in order to improve upon their offers.
- 7 That the tenderers whose tender/bid is accepted shall have to deposit with the Official Liquidator a sum of 25% (excluding earnest money) of the bid amount by pay order/demand draft within seven days from the date of acceptance of tender/bid failing which the entire earnest money shall stand forfeited. The balance of the tender/bid amount shall be paid within 60 days from the date of acceptance of the bid failing which the entire money deposited by tenderers shall stand forfeited.
- 8 That the sale will be subject to further modification/alteration of terms and conditions of the sale as the Hon'ble High Court may deem fit and proper.

- 9 That the Hon'ble Court reserves that right to withdraw the sale and decline to accept any offer including the highest offer without assigning any reason thereof. The sale will be confirmed by the Hon'ble Court only after the entire sale consideration has been deposited by the successful tenderers.
- 10 That after the submission of the tender, the tenderer will not be permitted to withdraw the offer until the sale is finalized by the Hon'ble Court. In case of withdraws from the sale, the entire earnest money shall stand forfeited.
- 11 That the earnest money deposited by the unsuccessful tenderers shall be returned to them by the Official Liquidator without any interest. However, the earnest money deposited by the 2nd highest bidder shall be refunded only after the 25% of the tender/bid amount (excluding earnest money) is deposited by the highest bidder.
- 12 That in case the successful tenderer/bidder makes any default in depositing the sale amount with the Official Liquidator, the 2nd highest bidder may be offered by the Hon'ble Court to deposit the amount of his offer. If he fails to deposit the amount within the time, as may be allowed by the Court, his earnest money shall also be forfeited.

13 No Court other than the Hon'ble High Court of Delhi will have the jurisdiction to deal with any matter arising out of the sale proceedings.

17.1.2014 DATE:

PLACE:NEW DELHI

(S.B.GAUTA HIGH COURT OF DELHI